

अध्यक्ष महोदय : मैं कई दफ्ता कह चुका हूँ कि दोनों वर्गों साथ आये ।

श्री अटल बिहारी वाजपेयी : यह प्रशासन का मामला है .

अध्यक्ष महोदय : लेकिन अगर इन को कोई मुश्किल आये तब ?

श्री अटल बिहारी वाजपेयी : हर मंत्रालय में अनवाद की व्यवस्था है । थोड़ा-सा ध्यान दिया जाय तो अनुवाद कर के चीफ सामने आ सकती है लेकिन इस में आप को थोड़ी कड़ाई बरतनी होगी । जहा नहीं रख सकते उस के लिये डायरेक्शन है . .

अध्यक्ष महोदय : उन को रीजन ब्रकर देना चाहिये ।

श्री अटल बिहारी वाजपेयी : लेकिन यह क्या रीजन है कि ट्रांसलेशन नहीं हुआ ?

अध्यक्ष महोदय : पहले तो रीजन भी नहीं देने थे, अब रीजन तो देने लगे हैं ।

श्री अटल बिहारी वाजपेयी : यह तो मजाक है—अनुवाद नहीं हुआ, इस लिये हिन्दी नहीं रख रहे हैं । अनुवाद क्यों नहीं हुआ ? आप एक फंसला करें कि जब तक हिन्दी नहीं आयेगा, नहीं रखा जाय, लेकिन उस में डिले की प्राबलम भी खड़ी न करें, समय पर रखा जाय, हिन्दी-अंग्रेजी दोनों में रखा जाय । यह कोई असम्भव काम नहीं है । दोनों साथ-साथ क्यों नहीं आ सकते । जब रिपोर्टें तैयार हो सकती है तो क्या हिन्दी का अनुवाद साथ साथ नहीं किया जा सकता । हर मंत्रालय के साथ हिन्दी के अनुवादक लगाये जा सकते हैं ।

12.52 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY GENERAL: Sir, I beg to lay on the Table a copy of the amend-

ment to Direction 2 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

12.52-1/2 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.55 hrs.

CONVICTION AND RELEASE OF MEMBER

अध्यक्ष महोदय : वाजपेयी जी आप रोख फिती न फिती सभक में आ जाते हैं । हफ्ता सभक में नहीं आता कि यह किस तरह का प्रोसेड

है। दीक्षित जी, क्या क्या इस को देखिये।
 जब फिर एक और इन्टीमिशन का बर्तन है, कार
 पहले जारी थी। मैंने कस भी कहा था इन लोगों
 को क्या हो गया है, एक बाधा करती है, लेकिन
 कस कई इन्टीमिशन जारी और जब फिर
 एक और था बर्तन—

"Shri Atal Bihari Vajpayee, M.P.
 sentenced till rising of the Court under
 Section 188 IPC released today"

This is from the Superintendent, Central
 Jail.

एक और था बर्तन है—

This is from the Additional Chief
 Judicial Magistrate, Delhi

"I have the honour to inform you
 that Shri Atal Bihari Vajpayee, Member
 of the Lok Sabha, . . .

वाजपेयी जी, आप बहा रहे नहीं लेकिन
 प्रचार बहुत हो गया।

श्री अटल बिहारी वाजपेयी (स्वातंत्र्य) :
 दो दिन रहा हूँ—ऐसी क्या बात है।

अजय महोदय : हम तो 6-6 महीने
 रहते थे लेकिन बाहर कोई कार ही नहीं देते
 थे कि कहाँ फंसे हुए हैं। It says:

"... was tried at the Central Jail
 Court before me on a charge under
 Section 188 IPC for violating the pro-
 visions of Section 144 Cr. P.C. pro-
 mulgated by the District Magistrate,
 Delhi on 23rd March, 1974. On 25th
 March, 1974, at about 10 A.M., alle-
 gations were read over and explained
 to him *vide* notice under Section 242
 of the Cr. P.C. and I found him guilty
 of the charge and he was sentenced to
 T.R.C. He has been released after
 the Court has risen for the day."

This is another one. What went wrong
 with these people?

THE MINISTER OF HOME AFFAIRS
 (SHRI UMA SHANKAR DIXSHIT):
 They have erred on the safe side.

SHRI ATAL BIHARI VAJPAYEE:
 They have erred alright."

MR. SPEAKER: This is from Shri
 R. N. Sharma, Superintendent, Central
 Jail, New Delhi:

"In continuation of this office pho-
 nogram dated 23-3-1974, I have the
 honour to inform you that Shri Atal
 Bihari Vajpayee, who was admitted
 in this jail on 23-3-1974 under section
 188 Cr. P.C. has been released today,
 25th March 1974 as he was sentenced
 till the rising of the court. This is for
 your information."

He thinks perhaps that, by sending one,
 the Speaker is not satisfied. This is the
 seventh one!

कई मेम्बर अरेस्ट होते हैं उन की एक टेलीग्राम
 भी नहीं जाती, लेकिन वाजपेयी जी के लिये
 सात आ गये हैं।

श्री एच० एच० जयर्षी (कानपुर) :
 ऐसा हो सकता है कि कोर्ट तीन बज्रा बैठी हो
 और तीनों ने अलग-अलग कनिश्चन किया हो।

12.57 hrs.

MATTER UNDER RULE 377

SHORTAGE OF CEMENT AND COAL IN
 GUJARAT

SHRI K. S. CHAVDA (Patan) I
 thank you, Mr. Speaker, for allowing me
 to raise one important matter regarding
 the State of Gujarat. It consists of two
 parts: one is the acute shortage of cement
 in the State of Gujarat; and the second
 is that the cement unit in the State is in
 crisis due to shortage of coal and laying-
 off of the workers by the management of
 ACC factory at Dwaraka in Jamnagar
 District.

I have received a telegram from Rajkot
 which says:

"Since last some months, coal in
 acute short supply; cement factories,
 potteries, vegetable plants, textile mills
 and other industries of Saurashtra